

Schemes for the welfare of Children with Disabilities implemented under Social Welfare and Women and Child Development Department in U.T. Chandigarh.

Sr.No.	Name of scheme(s)	Details of Scheme(s)	How to avail the scheme(s)
1.	Pension to the Disabled Persons	The eligibility criteria to avail this benefit is as under:- (i) The monthly income of applicant should not exceed Rs. 12,500/- per month. (ii) The applicant is residing in Chandigarh for the last 3 years. (iii) Disability should be to the extent of 40% and above. (iv) The disability pension @Rs.1000/- is payable to each person having the disability from 40% to 70 % . (v) Rs.2000/- is payable to each person having the disability more than 70%.	Application form to be filled by the applicant. Income and address proof will be verified by Patwari and Tehsildar and thereafter, application will be submitted at Local Sampark Centre. Online application form will be visible at Level-1 ie. Data Entry Operator of Department of Social Welfare. If Level 1 clear the case, the same will be forwarded to Level-2 ie. Dealing Assistant. If Level 2 clear the case, the same will be forwarded to Level 3 ie. Research Officer. If Level 3 clear the case, the same will be forwarded to Level -4 ie ACFA. If Level 4 clear the case, the same will be forwarded to Level -5 ie. Director, Social Welfare and Women and Child Development Department, Chandigarh. If Level 5 clear the case, the sanction order will be issued to the applicant.
2.	Assistance to Physically Handicapped for purchase of Aids and Appliances	The eligibility criteria as defined in above mentioned scheme is re-produced as below: (i) Persons who are of any age and sex but are permanent resident of Union Territory of Chandigarh or are domiciled and have resided in the Union Territory of Chandigarh for a minimum period of three years at the time of making an application. (ii) Persons who are in need of artificial aid, gadgets of tools to reduce the effect of their handicap. His/her application should be duly recommended by a qualified doctor of Govt./Semi Govt./Local Bodies or Govt. approved Hospital for such assistance. (iii) Persons whose total family income from all sources including income from property does not exceed Rs. 150,000/- Per annum. (iv) For purchase of Aids and appliances the maximum amount of assistance is Rs. 40,000/- (Rupees forty thousand only)	Parents of eligible children through their District Social Welfare Office (DSSOs) can submit their application to Director, Social Welfare, Women & Child Development U.T.Chandigarh along with supporting documents and after verification of the same, their case will be recommended to the Government of India for financial assistance under this scheme.

The Schemes and programmes under Juvenile Justice (Care and Protection of Children) Act, 2015 implemented for the children with disabilities in U.T.Chandigarh.

S.n	Schemes/services.	Detail of Scheme/service.	Stakeholders to whom to approach to avail the benefits.
1	Children Homes for children with special needs/ Children with Disabilities.	As per section 2(19) of Juvenile Justice (Care and Protection of Children) Act, 2015 “Children’s Home” means a Children’s Home, established or maintained, in every district or group of districts, by the State Government, either by itself, or through a voluntary or non-governmental organisation, and is registered as such for the purposes specified in section 50.	1. Children with disabilities are being placed in Child Care Institution under the orders passed by Child Welfare Committee. 2. The children with disabilities are also surrendered by parents, single parent and parents who are not able to take care of children with disabilities under the orders of Child Welfare Committee.
2	Sponsorship Scheme	As per Section 2 (58) of the Juvenile Justice (Care and Protection of Children) Act, 2015, sponsorship is defined as the ‘Provision of supplementary support, financial or otherwise, to the families to meet the medical, educational and developmental needs of the child’. Under Sponsorship programme, the Mission shall supplement the biological families or extended families of children in need of care or protection for adequate care of the child. It shall be a conditional assistance, to ensure that children get the opportunity to stay and grow within their social and cultural milieu in the community, without displacement. Under this scheme financial assistance of Rs. 4000/- per month per child is provided. Criteria for sponsorship 1. Where mother is a widow or divorced or abandoned by family. 2. Where children are orphan and are living with the extended family. 3. Where parents are victims of life threatening/terminal disease. 4. Where parents are incapacitated or unable to take care of children both financially and physically. 5. Children in need of care and protection as per the JJ Act, 2015 namely without home, victim of any natural calamity, child labour, victim of child marriage, trafficked child, HIV/AIDS affected child, child with disabilities, missing or runaway child, child beggars or living on the street, tortured or abused or exploited children who require support and rehabilitation. 6. Children covered under the PM CARES For Children Scheme. Economic Criteria for Preventive Sponsorship For preventive sponsorship, children in conditions of extreme deprivation based on the “proxy parameters” of - types of residential locality, social deprivation and occupation shall be selected, whose family income does not exceed: a) Rs. 72,000/- per annum for rural areas, b) Rs. 96,000/- per annum for others.	1. The offline application form alongwith required documents is to be submitted by the applicant at the office of District Child Protection Unit with the assistance of District Child Protection Officer. 2. Thereafter, application form is to be placed before the Sponsorship and Foster Care Approval Committee (SFCAC) under the chairmanship of District Magistrate. 3. The Committee approves the eligible candidates and orders are passed by Child Welfare Committee in Form No. 36 for sponsorship placement for Rs-4000/- per month upto the age of 18 years.

Schemes for the welfare of Children with Disabilities implemented under State Legal Services Authority in U.T. Chandigarh.

Sr.No	Name of scheme(s)	Details of Scheme(s)	How to avail the scheme(s)
1	Free Legal Aid.	Children are entitled to free legal aid to file or defend a case under Section 12(c) of the Legal Services Authorities Act, 1987. Further, as per the Section 40 of the Protection of Children from Sexual Offences Act, 2005, the family or guardian of a child victim is also entitled to avail services of free legal aid counsel of their choice.	Anyone can approach the relevant authority (National Legal Services Authority, State Legal Services Authority U.T. Chandigarh either personally, by post or via email to avail schemes.
2.	Manonyay constituted under the NALSA (Legal Services to Persons with Mental Illness and Persons with Intellectual Disabilities) Scheme, 2024.	1. To ensure that legal services are responsive to the specific legal and social needs of persons with mental illness and persons with intellectual disabilities. 2. To ensure that legal services are accessible for persons with mental illness and persons with intellectual disabilities in all civil, administrative, criminal or related matters. 3. To create a specialized unit of panel lawyers and para legal volunteers in every District, who possess requisite knowledge about the special needs of persons with mental illness and persons with intellectual disabilities. 4. To ensure that persons with mental illness and persons with intellectual disabilities have equal access to schemes, programmes, facilities or services. 5. To ensure that persons with mental illness and persons with intellectual disabilities receive information about their legal rights in a manner tailored to their unique needs, considering both their mental health and intellectual capabilities. 6. To collaborate with government institutions and departments, non-governmental organization, universities etc. to strengthen the eco-system for the implementation of schemes and policies that safeguard the rights of persons with mental illness and persons with intellectual disabilities, in their letter and spirit.	where/whom to approach for the benefits under this scheme by children with disabilities:- 1. Member of the unit legal services: Manonyay constituted under the NALSA (Legal Services to persons with mental illness and persons with intellectual disabilities) scheme 2024. 2. GMCH, Sector-32, U.T. Chandigarh. 3. Secretary, CJM-cum-Secretary, District Legal Services Authority, U.T. , Chandigarh. 4. Front office, District Legal Services Authority, U.T., Chandigarh. 5. Resource Persons of MHEs.

Schemes for the welfare of Children with Disabilities implemented under Department of Health in U.T Chandigarh.

Sr.No	Name of scheme(s)	Details of Scheme(s)	How to avail the scheme(s)
1.	Early identification and early screening conducted and District Early Intervention Centre (DEICs) under Rasthriya Bal Swasthya Karyakram (RBSK)	Rashtriya Bal Swasthya Karyakram (RBSK) is an initiative under National Health Mission by Ministry of Health and Family Welfare, Government of India, for child health screening and early intervention services to provide comprehensive care to all the children of 0-18 years age in the community using Anganwadis and Schools as a platform. District Early Intervention Centre under RBSK in GMSH-16 Chandigarh provides referral support to children detected with health conditions during health screening by Mobile Health Teams in Schools and Anganwadis. Children and Students screened for 30 health condition are subsequently diagnosed and treated free of cost at Primary, Secondary and Tertiary care public health facilities in Chandigarh at Government Multi Specialty Hospital Sector-16, Government Medical College and Hospital Sector-32, Post Graduate Institute Sector-12 Chandigarh. List of 30 Health Conditions covered under Rasthriya Bal Swasthya Karyakram (RBSK):- 1. Neural Tube Defect 2. Down’s Syndrome 3. Cleft Lip & Palate/Cleft Palate alone 4. Talipes (club foot) 5. Developmental Dysplasia of the Hip 6. Congenital Cataract 7. Congenital Deafness 8. Congenital Heart Diseases 9. Retinopathy of prematurity 10. Anaemia especially Severe Anaemia 11. Vitamin A Deficiency (Bitot Spot) 12. Vitamin D Deficiency (Rickets) 13. Severe Acute Malnutrition 14. Goiter 15. Skin conditions 16. Otitis Media 17. Rheumatic Heart Disease 18. Reactive Airway Disease 19. Dental Caries	Level -1- Early identification and screening of children at the time of birth (new born) is being done at all the Public Health Facilities. Level -2- The screening of children from 06 weeks to 06 years is being done by Anganwadis, by Mobile Health Teams. Level-3- The screening of children from 06 years to 18 years is being done at Government and Government aided schools by Mobile Health Teams.

Sr.No	Name of scheme(s)	Details of Scheme(s)	How to avail the scheme(s)
		20. Convulsive Disorders 21. Vision Impairment 22. Hearing Impairment 23. Neuro-Motor Impairment 24. Motor Delay 25. Cognitive Delay 26. Language Delay 27. Behaviour Disorder (Autism) 28. Learning Disorder 29. Attention Deficit Hyperactivity Disorder 30. Congenital Hypothyroidism, Sickle Cell Anaemia, Beta Thalassemia (optional).	

Schemes for the welfare of Children with Disabilities implemented under Department of School Education in U.T. Chandigarh.

Sr. No	Name of scheme(s)	Details of Scheme(s)	How to avail the scheme(s)
1.	Samagra Shiksha Abhiyan focuses on providing quality, relevant education to all children with special needs in schools.	1. Identification & Assessment (Medical Assessment Camps)- Medical Assessment Camps at cluster level for all enrolled CWSN students in collaboration with ALIMCO, GMCH-16, GMCH-32 and PGI for which Ministry provides budget of Rs. 10,000/- per block at elementary and secondary level each. 2. Provision of Aids and Applicances- Aids & Appliances are provided through ALIMCO to CWSN students recommended by Medical Experts and representative of ALMICO during Medical Assessment Camps. 3. Provision of Therapeutic Services – Physiotherapy and Speech Therapy are provided to CWSN students recommended by Medical Experts by organizing thereapy camps. 4. Provision of Braille & Large Print Books for Blind & Low Vision CWSN student- Braille & Large Print Books are provided to Blind and Low Vision CWSN students enrolled in Govt./Govt. Aided schools through National Institutes. 5. Environment Building Programme- Sensitization programmes are conducted for the parents/siblings of CWSN students, SMC members etc. State Level 'Samavesh Utsav' is organized for felicitation of CWSN in different areas, exhibition of material prepared by CWSN in skill training, distribution of aids and appliances etc. 6. Sports & Exposure Visit- Sports training at cluster level with the help of trained instructors for different games like badminton, cricket, table tennis etc and felicitation at State Level. 7. Provision of Stipend for CWSN Girls- Stipend are provided to CWSN girl students @ 200/ per month for 10 months. 8. Provision of Escort and Transport Allowance- Escort and Transport Allowances is provided to CWSN students @ Rs. 200/- per month for 10 months. 9. Provision of Reader Allowance- Reader Allowance are provided to the readers of blind/low vision CWSN students @ Rs. 600/- per month. 10. Holistic Development/Skill Training: Training on various skills like jewellery making, bakery, pottery, knitting etc. are provided to CWSN with the help of trained skill instructors. The above schemes have been provided by the Samagra Shiksha, UT, Chandigarh.	All the children with special needs (CWSNs) are being benefited under Samagra Shiksha Abhiyan, a flagship scheme of the Government of India, to provide appropriate inclusive educational services in the most suitable environment in General School System.

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